THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSIONS AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) to (d) The Fast Track Committee constituted as per the decision of the Cabinet in July, 1997 to consider issues involved in the recommendations of Fifth Central Pay Commission in respect of revised pay scales of certain categories of posts, considered the pay scale of Section Officers of Central Secretariat Service while considering the demand of DANICS/DANIPS to accept the recommendations of the Fifth Central Pay Commission. The recommendation of Fast Track Committee and other relevant inputs are under consideration of the Government. Due to complexities involved and factors beyond the control of the Government an indication of the time likely to be taken in deciding the issues does not seem feasible.

Rules Governing the Running of NGOs by Government Servants

3371. SHRI R.K. ANAND: Will the PRIME MINISTER be pleased to state:

(a) the rules governing the running of NGOs by civil servants, their spouse and/or their dependents;

(b) whether Government maintain a list of NGOs being run by Government servants, their spouses or their dependents; and

(c) what, if any, is the rule/regulations which could possibly check the use of such NGOs for purposes other than what they are meant for?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSIONS AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS SHRIMATI VASUNDHARA RAJE): (a) In accordance with the provisions of Rule 15 of the Central Civil Services (Conduct) Rules, 1964, no Government servant shall, except will the previous sanction of the Government, engage in private trade or employment including holding of an elective office in any body, whether incorporated or not. Rule 13 of the All India Services (Conduct) Rules, 1968 provides that no member of the Service shall, except with the previous sanction of the Government, involve or engage himself in the registration, promotion, management or other kinds of activities of any non-Governmental organisation if the same is aided by the Central Government, State Government or an international organisation or agency.

RAJYA SABHA

[25 August, 2000]

(b) The restrictions under the Conduct Rules in the matter of participation in the activities of NGOs are applicable to Government servants only and not to their spouses and dependents. Such information is not centrally maintained.

(c) Such information is not centrally available. It is for the concerned authorities who provide funds to NGOs to check whether it is used for the purpose for which it was meant.

Ratification of Resolutions Sent by Instrumentalitics

3372. SHRI GAYA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the instrumentalities of the Government send some resolutions approved by their Boards of Govenors to Government for ratification/approval while they do not do so in respect of other resolutions;

(b) if so, what are the norms that distinguish the one from the other; and

(c) the mechanism to monitor the same?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSIONS AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) to (c) An instrumentality of the Government acts in accordance with the provisions of the statute charter under which it was set up. It is for the administrative ministry/ department to ensure compliance with the provisions of the statute or charter under which an instrumentality was set up.

Recommendations of CVC to Eliminate Corruption in Public Life

3373. SHRI CHO S. RAMASWAMI: SHRI KA. RA. SUBBIAN:

Will the PRIME MINISTER be pleased to state:

(a) whether some recommendations of Chief Vigilance Commissioner are under consideration of Government to eliminate the corruption prevailing in public life;

(b) if so, the action taken or being taken by Government in this regard; and